

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-232/ND/2024

IN THE MATTER OF:

**Dukhbhanjan singh sole proprietor M/s mobile
technology company**

...PETITIONER

Vs.

Iworld digital solutions private limited

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 08.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

This is a petition under Section 7 of the IBC.

Heard the Ld. Counsel on behalf of the Petitioner who sought time to file necessary proof of disbursal and sufficient grounds to show that it was a financial debt. List the matter on **11.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)